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(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

# [Placed in Library, See No. LT-591/96]

- (v) (a) Annual Reports and Accounts of the Regional Engineering College, Srinagar, Kashmir, for the year 1992-93 together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above College.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

## [Placed in Library, See No. LT-478/96]

- (vi) (a) Annual Report and Accounts of the Central Tibetan Schools Administration, New Delhi for the year 1994-95 together with the Audit Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

### [Placed in Library. See No. LT-594/96]

- (vii) (a) Annual Accounts of the Rashtriya Sanskrit Sansthan, New Delhi for the year 1994-95 and the Audit Report thereon.
- (b) Review by Government of the Annual Accounts.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

### [Placed in Library, See No. LT-596/96]

- (viii) (a) Annual Accounts of the Banaras Hindu University, Banaras, for the year 1994-95 (Volume I and Volume II) and the Audit Report thereon.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library, See No. LT-595/96]

# REPORT AND MINUTES OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

श्रीमती सन्द्रकला पांडेय (पश्चिमी बंगाल):
महोदय, मैं आपकी अनुमति से रेल मंत्रालय (रेलवे बोर्ड) के भारतीय रेल द्वारा लोक शिकायत निवारण के संबंध में विभाग संबंधित रेल संबंधी संसदीय स्थायी समिति का दूसरा प्रतिवेदन और कार्यवृत (1996-97) की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हं।

# MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) Mr. Vice-Chairman, Sir, I beg to move the following Motion:—

"That 'in pursuance of the provisions contained in clause (j) of subsection (4) of Section 3, read with sub-section (3) of Section 4 of the All India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman may direct, one member from amon& the members of the House to be a member of the All India Council for Technical Education in the vacancy caused by the retirement of Shri Prabhakar B. Kore from the membership of the Rajya Sabha on the 9th April, 1996."

The question was proposed.

SHRI SATISH AGARWAL (Rajasthan): Mr. Vice-Chairman, Sir, he is brining forward the Motion today. But the term of the Member from this House who was on this Council expired on 9th April, 1996. We are in the month of September. Today is the last day of the Session. How is it that he is brining forward the Motion today? He should have brought it forward earlier. We can't elect a Member. Rajya Sabha will remain unrepresented on this Technical

Education Council. The vacancy was caused, as you have mentioned, on 9th ..(व्यवद्यान) April 1996.

यह तो ठीक है कि अगह खाली छोड़नी पड़ी ....(स्यवधान)

उपसभाध्यक्ष (श्री मोहम्मद सलीम): मंत्री जी, अप्रैल से जगह खाली हुई और अप्रैल से अब तक तीन हकुमत रही, आप इतनी देर क्यों किए?

SHRI S.R. BOMMAI: Sir, we got the information from the Board and immediately we happened to send it.

SHRI SATISH AGARWAL: When did you get the information? ... .(Interruptions)....

SHRI S.R. BOMMAI: I will write to you ...... {Interruptions)...

THE VICE-CHAIRMAN (SHRI MD. SALIM): The question is:

That in pursuance of the provisions contained in clause (j) of subsection (4) of Section 3, read with sub-section (3) of Section 4 of the All India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman may direct one member from among the members of the House to be a member of the All India Council for Technical Education in the vacancy caused by the retirement of Shri Prabhakar B. Kore from membership of Rajya Sabha on the 9th April, 1996.

The motion was adopted.

उपसभाध्यक्षः (श्री मोहम्मद सलीम)ः आप तो मोशन के विरोध में नहीं हैं, डिले के बारे में मंत्री जी बोले कि वह आपको बता देंगे।

श्री सतीज अप्रवालः मैं मोरान के विरोध में नहीं हं, लेकिन राज्य सभा अनिरप्रजेटेड रहती है। .....(व्यावधान) अप्रैल से वह जगह खाली है......(व्यावधान) आगे वाले में भी यही है।

उपसभाध्यक्ष (ब्री मोहम्पद सलीम): कोशिश करें और पहले भी चेयर से डाइरेक्शन दिया गया है कि प्रॉप्टली होना चाहिए।

## MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD OF INDIA

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD):

Sir, I beg to move the following motion:

"That in pursuance of clause (i) of subsection (1) of section 5 read with clause (c) of sub-section (2) of Section 6 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the Animal Welfare Board of India in the vacancy caused by the retirement of Shrimati Chandrika Abhinandan Jain and Shri S. Madhavan from the membership of Rajya Sabha on the 2nd April, 1996."

The question was put and the motion was adopted.

# MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWAR-LU): Sir, on behalf of Shri Bolla Buli Ramaiah, I beg to move the following motion:

"That in pursuance of clause (f) of subsection (3) of Section 4 of the Tea Act, 1953 (29 of 1953), read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Tea Board."

The question was put and the motion was adopted.